

| Serial No. of Order | Date of Order | Order with Signature O.A. 46/1992. | Office note as to action (if any) taken on order |
|---------------------------|------------------|---|--|
| 21.3.97 | | <p>This case of 1992 is going on without hearing even though counter has been filed.</p> <p>Heard learned lawyer for the appearing petitioner and learned lawyer on behalf of the learned Senior Panel Counsel, Mr. Aswini Kumar Mishra. It was submitted by learned lawyer for the petitioner that in this petition he had challenged the transfer of Respondent No. 4 to the post of E.D.D.A. Mandari Branch Post Office where he was then working as E.D.D.A. In this case a stay order was given on 4.2.92 and thereafter the matter was not taken up again. In the process, Respondent No. 4 has superannuated and the petition has become infructuous.</p> <p>In view of the above, the petition is dismissed as infructuous.</p> <p style="text-align: right;">Vice-Chairman 21/3/97</p> | |